



IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

ITEM No. 101
IB-733/ND/2023
IA/4355/2025

IN THE MATTER OF:

M/s Indo Spirits

.... Petitioner

Vs

M/s Path2way HR Solution Pvt. Ltd.

.... Respondent

Order under Section 9 of IBC, 2016

Order delivered on 08.09.2025
HYBRID HEARING (PHYSICAL & VC)

CORAM:

JUSTICE JYOTSNA SHARMA
HON'BLE MEMBER (JUDICIAL)

MS. ANU JAGMOHAN SINGH
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Aishani Das, Mr. Balapragatham, Advs.

For the Respondents :

For the RP : Mr. Anil Matta

ORDER

IA/4355/2025

This is an application filed by the CoC and the IRP seeking replacement of IRP with Mr. Rabindra Kumar Mintri as RP. The Counsel for the Applicants submit that in the second meeting of CoC held on 07.08.2025, a resolution with 100% votes has been passed to replace the existing IRP with Mr. Rabindra Kumar Mintri as the RP. The valid AFA and consent of the proposed RP are on record.

In view of the above submissions, Mr. Rabindra Kumar Mintri having Registration No. IBBI/IPA-001/IP-P00707/2017- 2018/11194, is appointed as the RP for the CD.

The existing IRP is directed to handover all assets, documents and other materials of the CD to Mr. Rabindra Kumar Mintri, the newly appointed RP at the earliest. Accordingly, this IA is **disposed of**.

Sd/-
(ANU JAGMOHAN SINGH)
MEMBER (T)

Sd/-
(JYOTSNA SHARMA)
MEMBER (J)